Tribunal. However, on humanitarian grounds, ex-gratia paid by Railways to the next of kin of the passengers who lost their lives and sustained injuries in the above three consequntial train accidents is as follows:–

(₹ in lakhs)

Railways	Date of accident	Death	Grievous Injury	Simple Injury	Total
North Central Railway	20.11.2016	225	23.30	7.10	255.40
North Central Railway	28.12.2016	Nil	2.50	8.25	10.75
East Coast Railway	21.01.2017	80	8.50	5.25	93.75
TOTAL					359.90

Also, *ex-gratia* of ₹ 1.19 Crore has been paid from Prime Minister's National Relief Fund to the victims of said train accidents.

Social service obligations of Railways

1868. SHRI BHUPENDER YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the social service obligations borne by Railways in the past five years;

(b) the major components of social service obligations of Railways; and

(c) whether Railways have received a reply from Ministry of Finance apropos reimbursement of cost on social services?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) The details of the social service obligations borne by Railways in the last five years are as under:–

Year	₹ in crore
2011-12	23,989
2012-13	26,868
2013-14	32,120
2014-15	33,560
2015-16	35,960

(b) The major components of social service obligations are losses relating to: Essential Commodities carried below cost; Passenger and Other Coaching services; Operation of Uneconomic Branch lines; and New Lines opened for Traffic during the last 15 years.

(c) No, Sir. The response from Ministry of Finance is still awaited.

Separate Railway Zone in Andhra Pradesh

1869. SHRI C. M. RAMESH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a Committee was constituted to study setting up of a separate Railway Zone in Andhra Pradesh as per the mandate of Andhra Pradesh Reorganisation Act;

(b) if so, the details of each of the recommendations made by the Committee;

(c) whether Railways have studied the recommendations; and

(d) if so, the action taken/proposed to be taken on each of the recommendations made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (d) As per Item 8 of Schedule 13 (Infrastructure) of Andhra Pradesh Reorganization Act, 2014, a Committee was set up to examine feasibility of establishing a new Railway Zone in the successor State of Andhra Pradesh. The Committee has been asked to consult various stakeholders, including the Members of Parliament, State Governments etc. before a final decision is taken.

Railway projects sanctioned on cost-sharing basis with Government of Maharashtra

1870. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has sanctioned three railway projects in Maharashtra on cost-sharing basis with the State Government, if so, the details thereof;

(b) whether share of funds has been released by Government for implementation of the projects; and

(c) if not, by when the share of funds is likely to be released by the Government to Maharashtra Rail Infrastructure Development Company (MRIDC)?